The Pondicherry Patente (Abolition) Act, 1970

Act 23 of 1970

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THE PONDICHERRY PATENTE (ABOLITION) ACT, 1970
No. 23 of 1970

ARRANGEMENT OF SECTIONS

SECTION

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THE PONDICHERRY PATENTE (ABOLITION) ACT, 1970

AN ACT

to provide for the abolition of the “patente” in the Union territory of Pondicherry and for matters connected therewith.

BE it enacted by the Legislative Assembly of Pondicherry in the Twenty-first Year of the Republic of India as follows:—

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Short title, extent and commencement.

1. (1) This Act may be called the Pondicherry Patente (Abolition) Act, 1970.

(2) It extends to the whole of the Union territory of Pondicherry.

(3) It shall come into force on such a date as the Government may, by notification in the Official Gazette, appoint.

Definition.

2. In this Act, “Government” means the Administrator appointed by the President under article 239 of the Constitution.

Repeal and savings.

3. (1) On the commencement of this Act, the Deliberations dated 15th December, 1938 enforced by the Arrête dated 17th December, 1938 shall stand repealed.

(2) Notwithstanding anything contained in sub-section (1), every proceeding or transaction pending under the provisions of the Deliberations and the Arrête referred to in sub-section (1) immediately before the commencement of this Act shall, after such commencement, stand transferred to the Deputy Collector (Revenue), Pondicherry, or the Administrator of the respective regions, as the case may be, and such proceeding or transaction shall be disposed of in accordance with the provisions of the said Deliberations and Arrête as if the said Deliberations and Arrête had continued in force and this Act had not been passed.

(3) The provisions of sub-section (2) shall be without prejudice to the general application of section 6 of the General Clauses Act, 1897 (Central Act 10 of 1897) as applicable under section 2 of the Pondicherry General Clauses Act, 1965 (13 of 1965).

to the interpretation of Acts of the Legislature of the Union
territory of Pondicherry and the said section 6 shall apply to
the repeal of the Deliberations and the Arrete referred to
in sub-section (1) as if the said Deliberations and Arrete were
enactments.

Protection of action taken in good faith.

4. No suit or other legal proceedings shall lie against the
Government or any person authorised by the Government for
anything which is in good faith done or intended to be done
in pursuance of this Act.